

**IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD " C " BENCH**

**Before: Smt. Annapurna Gupta, Accountant Member
And Shri T.R Senthil Kumar, Judicial Member**

**ITA No:316/Ahd/2024
Assessment Year: NA**

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| <p>Savitarth Foundation, 301, H-1, Unique Park Appt., Opp. ISRO, Nr. Olive Height-2, Ahmedabad City, Jodhpur Char Rasta S.O, Ahmedabad-380015.</p> <p>PAN: ABGCS5126H</p> <p>(Appellant)</p> | Vs | <p>The Commissioner of Income Tax (Exemption) Ahmedabad</p> <p>(Respondent)</p> |
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**Assessee Represented: Shri Written Submission
Revenue Represented: Shri R.N Dsouza, SR-DR**

Date of hearing : 16-05-2024
Date of pronouncement : 20-05-2024

आदेश/ORDER

PER ANNAPURNA GUPTA, ACCOUNTANT MEMBER:

This appeal is filed by the assessee as against the rejection order dated 20.12.2023 passed by the Commissioner of Income Tax (Exemption), Ahmedabad for final registration u/s.80G of the Income Tax Act, 1961.

2. The Ld.Counsel for the assessee filed a letter requesting to withdraw the above appeal which reads as follows:

The appellant had filed the appeal on 21.02.2024 against the rejection of registration u / s 80G of the Income Tax Act, 1961 by the Ld. Commissioner of Income Tax (Exemption) in case of Savitarth Foundation. The application for registration was rejected as the same was not filed within the time limit prescribed in the and the same has been rejected as non-maintainable.

Thereafter, CBDT has issued the Circular No. 7/2024 dated 25.04.2024 extending the time limit to file the application for registration u / s 80G of the Act. Further, those applicants, whose registration has been rejected solely on account of the fact that the application was furnished after the due date, have been granted the relief by allowing them to file the fresh application on or before 30.06.2024. Copy of the Circular No. 7/2024 dated 25.04.2024 is enclosed herewith.

As the relief sought from the Hon'ble Tribunal stands covered by the Circular no.07/2024, dated 25.04.2024, the Appellant hereby requests your permission to withdraw the appeal filed in Savitarth Foundation vide I.T.A No.316/Ahd/2024.

3. Recording the above submission, the appeal filed by the assessee is hereby dismissed as withdrawn.

4. In the result, the appeal is dismissed.

Order pronounced in the open court on 20-05-2024

Sd/-
(T.R SENTHIL KUMAR)
JUDICIAL MEMBER

Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER

Ahmedabad : Dated (True Copy) **20/05/2024**
Manish